

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 555/2023

In the matter of:

Atul Handa & Anr.

.....Applicant(s)

Versus

Govt. of NCT of Delhi.

.....Respondent

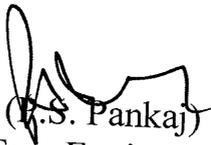
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Filed by

Dated: _____, 2024

Place:


(R.S. Pankaj)
Sr. Env. Engineer

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
03.10.2023.**

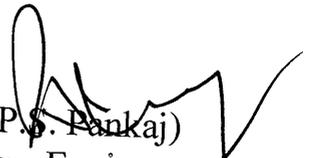
IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon`ble Tribunal on 03.10.2023 on the basis of the letter petition dated 13.06.2023 received from Sh. Atul Handa. In the complaint, complainant mentioned that illegal acid dealing and distribution from the shop in the residential area in Chuna Mandi, Paharganj is going on. Hon`ble National Green Tribunal has examined the issue and pleased to constitute a joint Committee comprising of officers nominated by the Member Secretary, DPCC and the District Magistrate, New Delhi.
2. That, in compliance of the order passed by this Hon`ble Tribunal, an inspection of the site was carried out on 13.02.2024 by the joint team of SDM and DPCC. During the inspection it was observed that:
 - Unit is a small shop (approx. 22-25 sq. yards) engaged in the activity of Storage, packing & trading of housekeeping items like liquid soap/ shampoo, transfer to phenol from large Containers (5 ltrs to 50 ltrs) to small containers (100ml to 5 ltrs) and naphthalene balls in small packets.
 - Storage/ Packing of acid not found.

- No polluting activity was observed.
- No ground water extraction was found.
- Unit has applied for taking trade license from MCD (Application receipt dated 11.08.2016 shown during inspection).
- Inspecting team also contacted the complainant Sh. Atul Handa & he informed that it was reported that now there is no issue between him & shop owner and they (shop owner & father of complainant) don't want to pursue the matter further.

Copy of the inspection report dated 13.02.2024 alongwith photographs and letter written by Sh. Atul Handa is enclosed herewith as **ANNEXURE-1** **(Colly)**.

3. That, DPCC subsequent to inspection, has also issued a letter to MCD in pursuance of Hon'ble Supreme Court judgment dated 16.02.2006 in WP(C) No. 4677/1985 titled as "MC Mehta Vs. UOI & Ors" and provisions of the Master Plan-2021, to ensure action appropriately for such kind of commercial activities in residential areas and submit the compliance report within 15 days. Copy of the letter dated 15.04.2024 addressed to MCD is enclosed herewith as **ANNEXURE -2**.
4. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.


(P.S. Pankaj)
Sr. Env. Engineer

Delhi

Dated 06th June, 2024

Annexure - 1 (Colly)

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6 visit us at : http://dpec.delhigovt.nic.in
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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit
Registered name: M/s Praveen Industries (India) Regd.
: M/s. Banke Bihari
1344/4, Street No-10,
Chama Mandi, Paharganj,
New Delhi-110055
2. Owner/ Partner's Name & Contact Details (Phone & E-mail)
: Sh. Kapil Sahasrwal
9811797576
3. Date of Inspection
: 13-02-2024
4. Time of inspection
Start of Inspection : 12:30 p.m.
End of Inspection : —
5. Name & Designation of the Persons contacted at the industry
: Sh. Harish Sahasrwal
(Manager)
6. Kind of Industry
: Storage, packing & sales/trading
of liquid soap/shampoo, phenyl, etc.
7. Product & Capacity
: As per order
8. Main Raw Materials
: Readymade phenyl, liq. soap/shampoo,
naphthalene balls, small/large plastic containers
etc.
9. Water Polluting
: Yes/No No ETP Installed : Yes/No No
10. Air Pollution
: Yes/No No ECS Installed : Yes/No No
11. Details of Stack Height (Furnace/Boilers/Others)
: (Above G.L.) — (Above G.L.) —
12. Type of Fuel Used
: Electricity
13. A. Source of Water Supply
: DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge
: (a) Domestic/ Trade Effluent Yes
(b) Unit connected to Conveyance System: Yes/No N/A
(c) Discharging into: Sewers
14. Status of Consent {If Any}
: No consent obtained from (N/A)
DPEC.
15. D.G. Set(s) {if Any}
: No... Capacity.....KVA... Coustic: Yes/No
Stack Height.....(Above G.).....(Above RL)
= 22-25 sq. yards
16. Plot Area
: = 06
17. Labour
: —
18. Machinery
: —

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- 19. Detail of Power Connection : CANo - 154313232
- 20. Whether Unit found in Operation : Yes/No
- 21. Status of Registration under Plastic Waste Management Rules, 2016 : N/A
- 22. Whether Generating Hazardous Waste : Yes/No
- 23. Details about Hazardous Waste :
 - (a) Status of Authorization {if any} :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

1) Unit is a small shop (22-25 sq. yards) engaged in the activity of storage, packing & trading of householding items like liq. soap/shampoo, phenyl from large containers (50Lts-50Lts) to small containers (100ml to 5Lts) and naphthalene balls in small packets.

- 2) Storage/Packing of acid not found.
- 3) No any kind of pollution activity found.
- 4) No ground water extraction found.
- 5) Unit has applied for trade category retail (office/shop) with MCD - (Application receipt dated 11.08.2016 enclosed).
- 6) Inspecting team also contacted complainant Sh. Atul Handa & it was reported that now there is no any issue b/w them and they (shopowner & complainant) don't want to persue the matter further.

M. Sabharwal
 13/2/24. 9811327433
 Harish Sabharwal. (Manager)

Signatures, Name & Designation of inspecting officials

[Signature] Sharan (Bailiff)
 S D M (Hb)

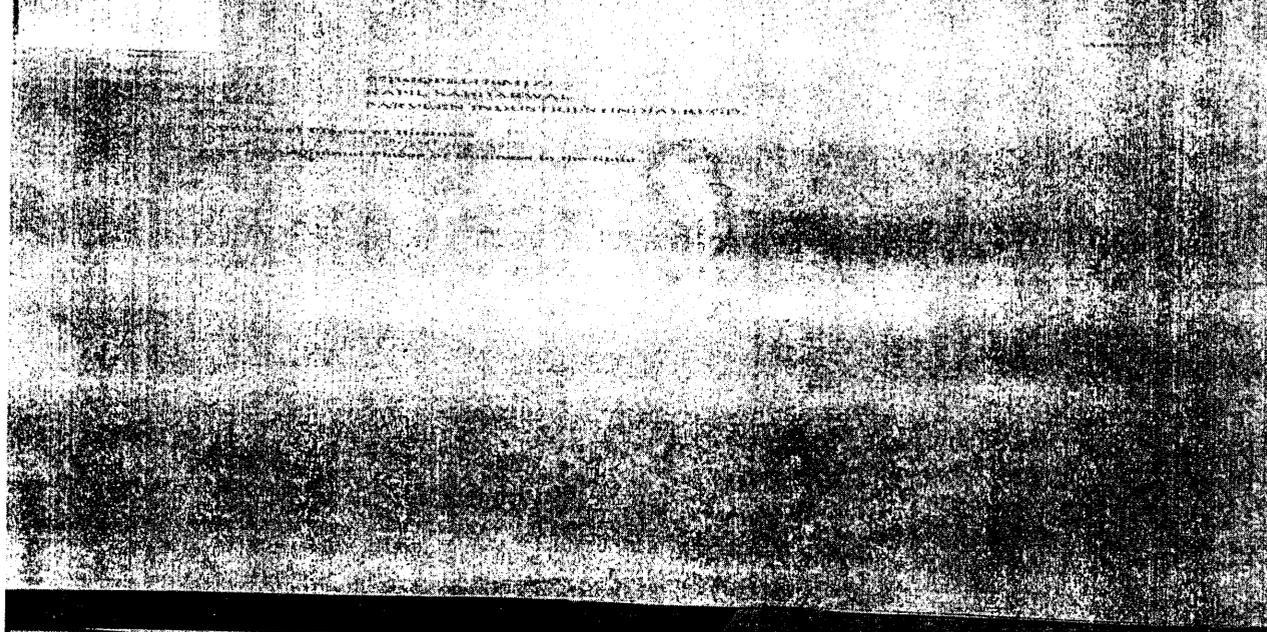
[Signature] Asst. Insp., JEE
 DPCC.

M/s Bankey Bihari (Regd Name: M/s Praveen Industries (India) Regd.), 1344/4, Street No. 10, Sangatrashan, Chuna Mandi, Paharganj, Delhi- 110055

Date of Joint Inspection: 13.02.2024

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REGISTRATION CERTIFICATE

REGISTRATION NUMBER: 1344/4/2022/123

Name	KAPIL KISHOR LARWAL		
Proprietorship	PRAVEEN INDUSTRIES (INDIA) REGD.		
Address	1344/4, STREET NO. 10, SANGATRASHAN, CHUNA MANDI, PAHARGANJ, CENTRAL DELHI, DELHI - 110055		
Validity	From	15/01/2022	To
Registration	Regular	Yes	Not applicable
Approving Authority	Centre		
Validity	Validity unknown		
Signature	[Signature]		
Designation	Superintendent		
Ward	Ward 3		
Date	13/02/2024		

Note: This registration certificate is required to be prominently displayed at all places of business in the State.

REGD. NAME: M/S BANKEY BIHARI (REGD. NAME: M/S PRAVEEN INDUSTRIES (INDIA) REGD.)

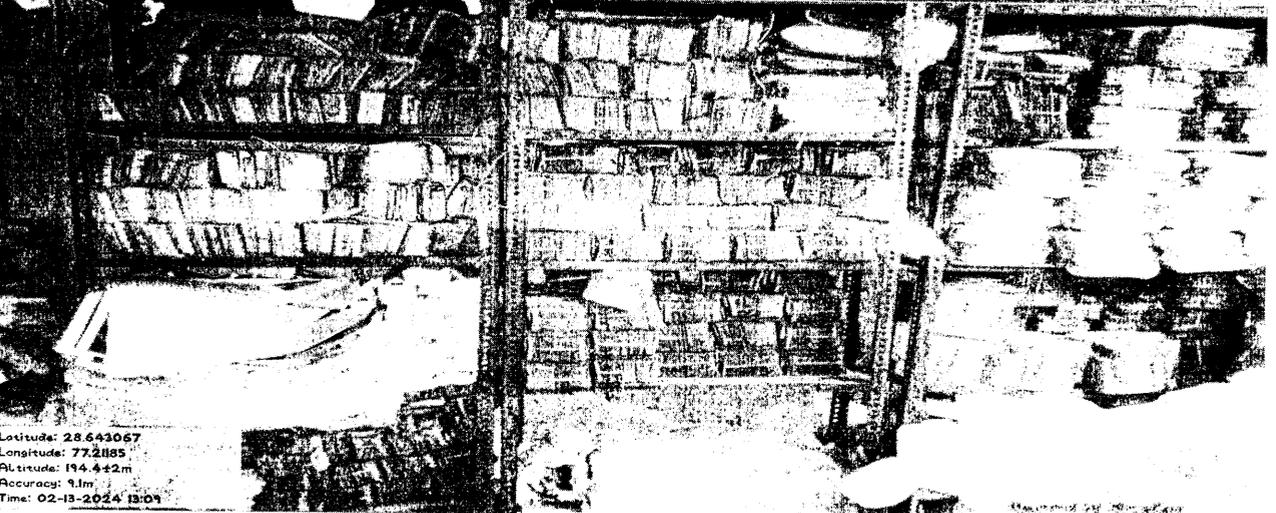
Address: 1344/4, Street No. 10, Sangatrashan, Chuna Mandi, Paharganj, Central Delhi, Delhi - 110055

Date of Issuance: 13/02/2024

23

Date of Joint Inspection: 13.02.2024

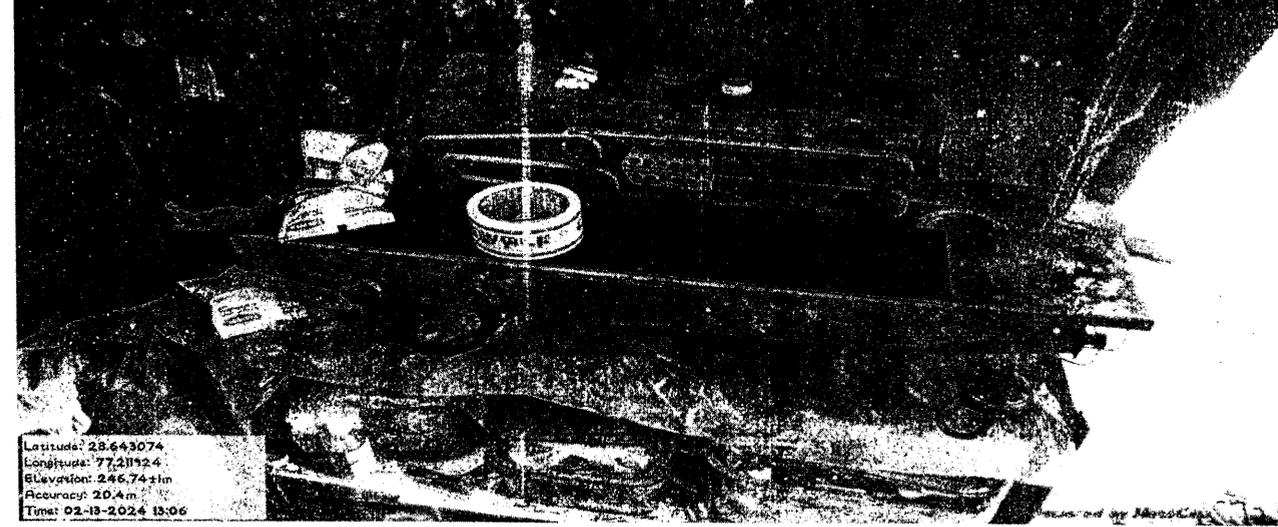
(9)



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22

Date of Joint Inspection: 13.02.2024



2

Date of Joint Inspection: 13.02.2024

(3)



Date of Joint Inspection: 13.02.2024

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20



Latitude: 28.643122
 Longitude: 77.211938
 Elevation: 246.7441m
 Accuracy: 7.3m
 Time: 02-13-2024 13:05



Latitude: 28.643135
 Longitude: 77.211931
 Elevation: 246.7441m
 Accuracy: 105.1m
 Time: 02-13-2024 13:04



Latitude: 28.643109
 Longitude: 77.211882
 Elevation: 246.7441m
 Accuracy: 17.2m
 Time: 02-13-2024 13:04

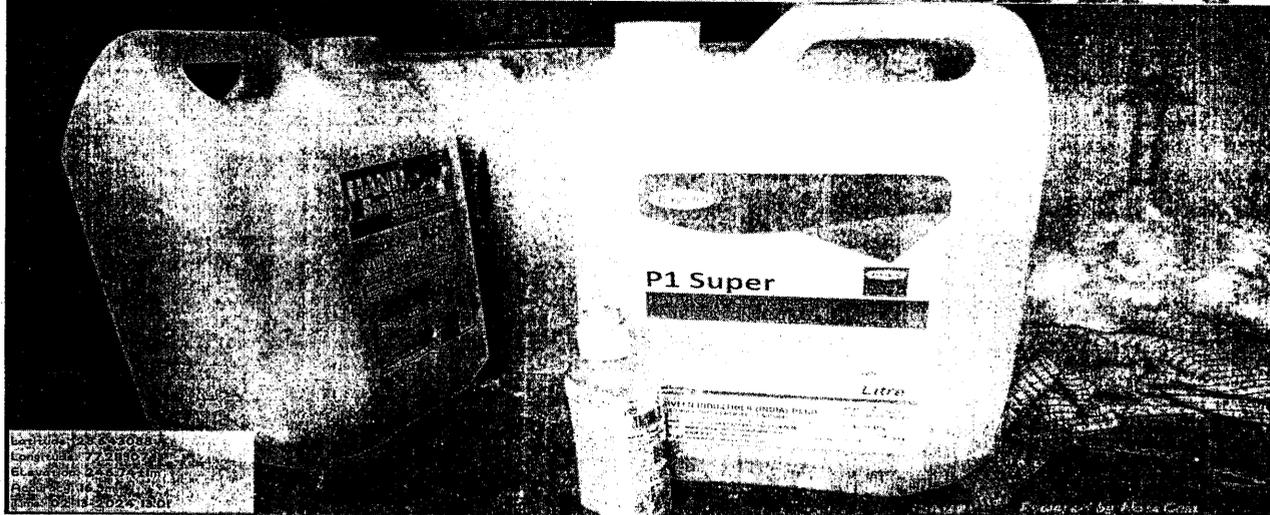
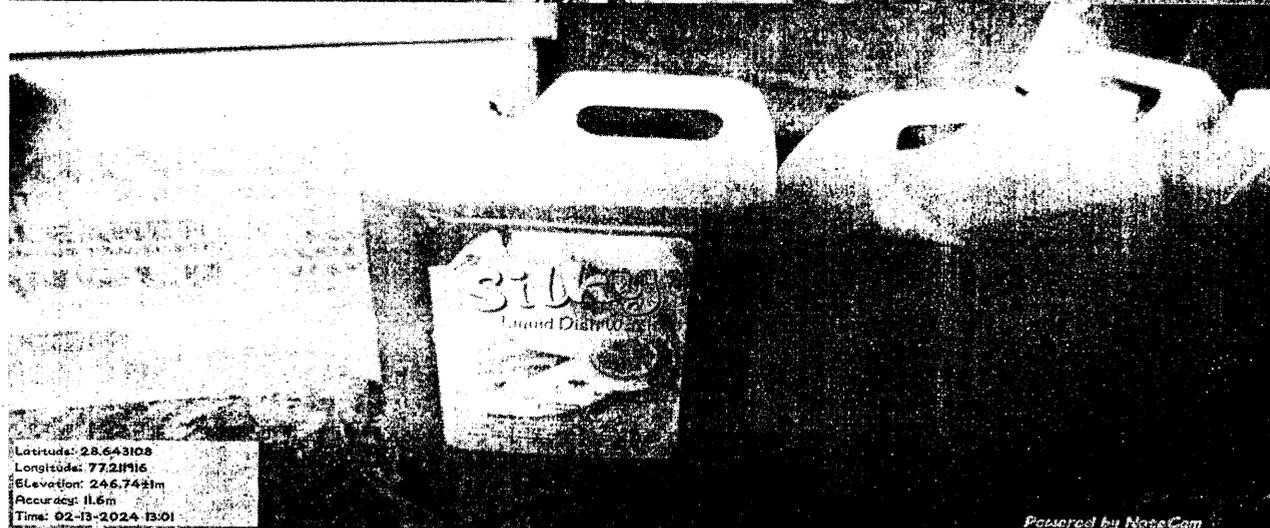


Latitude: 28.643126
 Longitude: 77.211923
 Elevation: 246.7441m
 Accuracy: 11.5m
 Time: 02-13-2024 13:02

19

Date of Joint Inspection: 13.02.2024

10



Date of Joint Inspection: 13.02.2024

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18



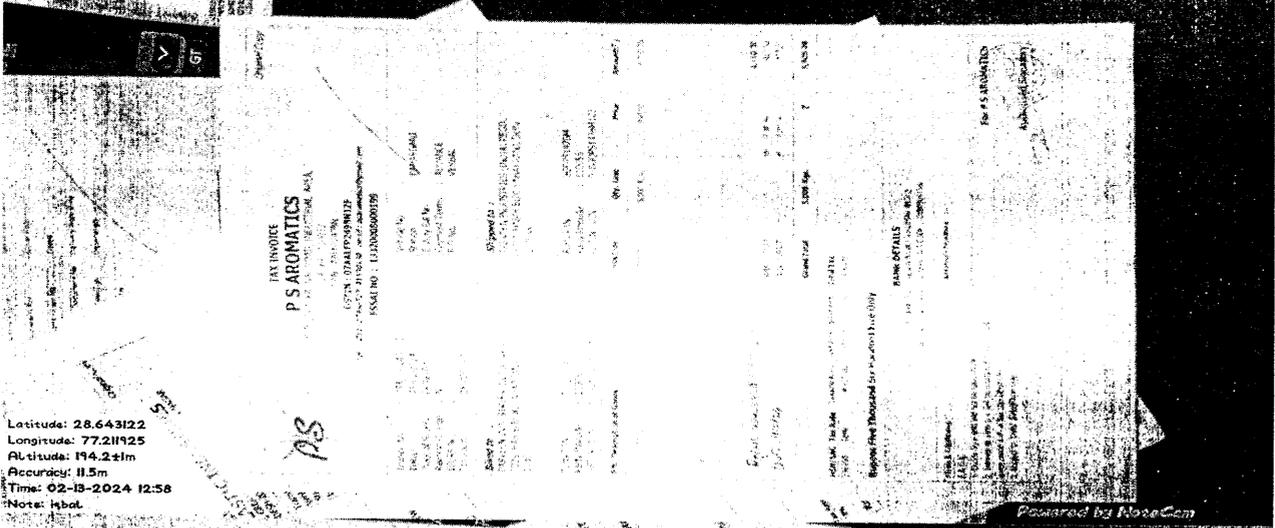
Date of Joint Inspection: 13.02.2024

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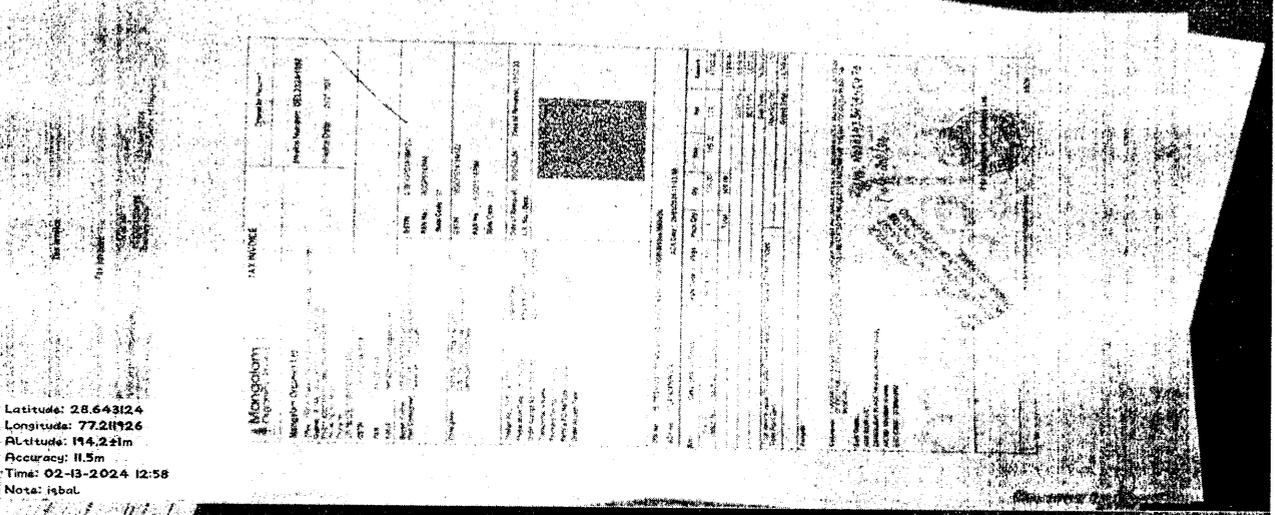
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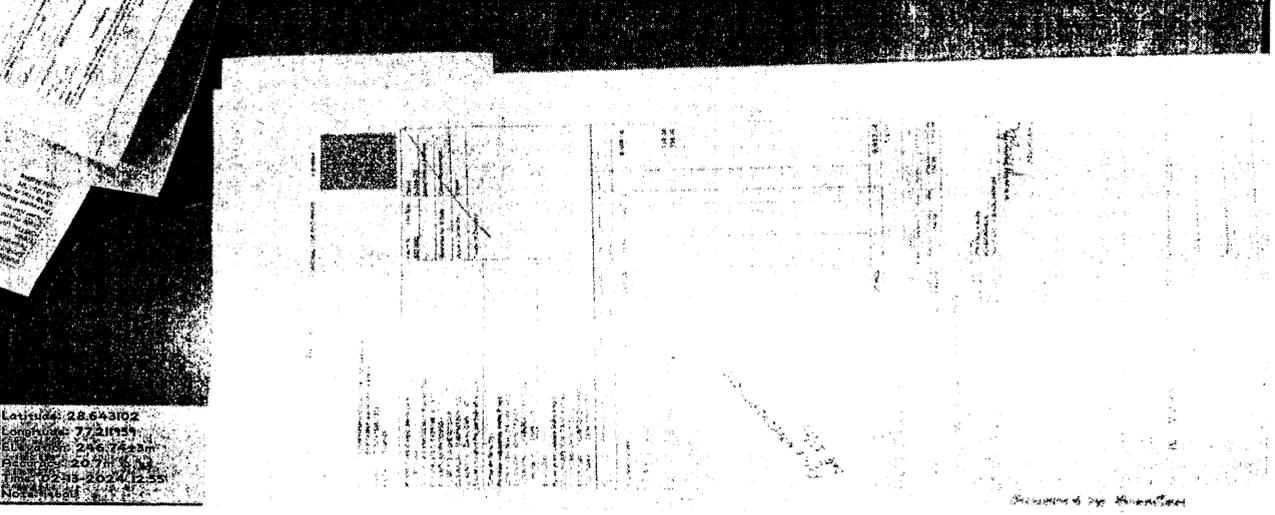
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Accuracy: 11.5m
Time: 02-13-2024 13:00



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Accuracy: 11.5m
Time: 02-13-2024 12:58
Note: isbat



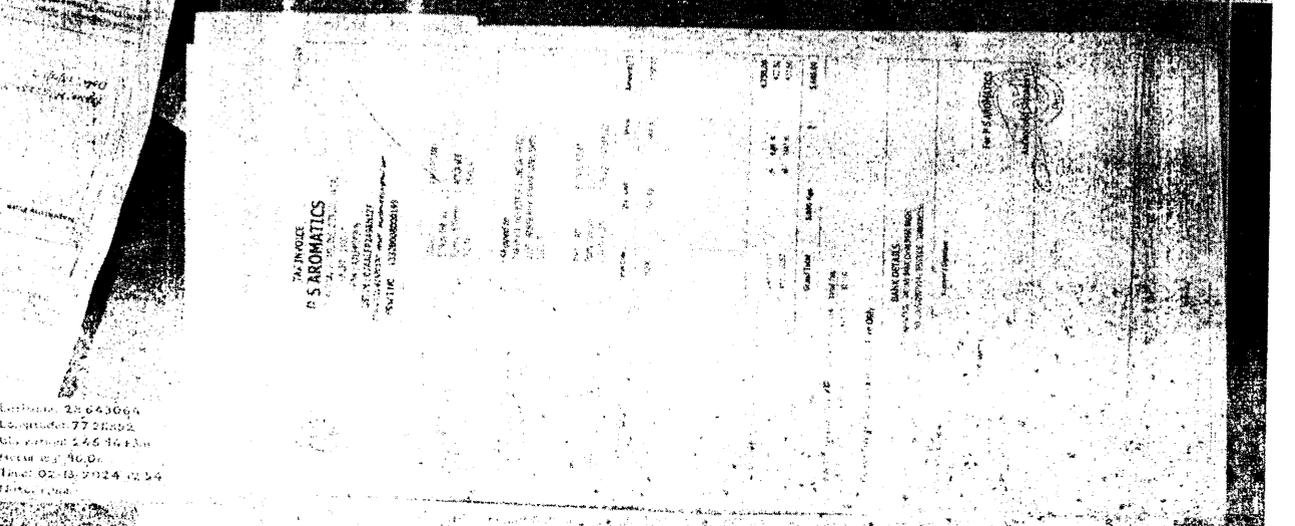
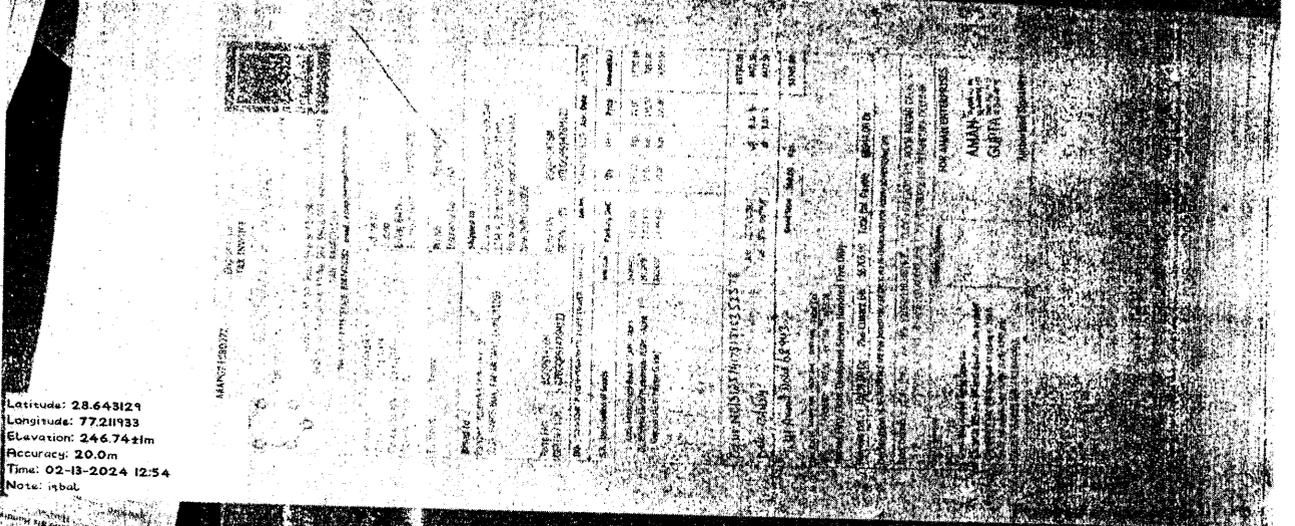
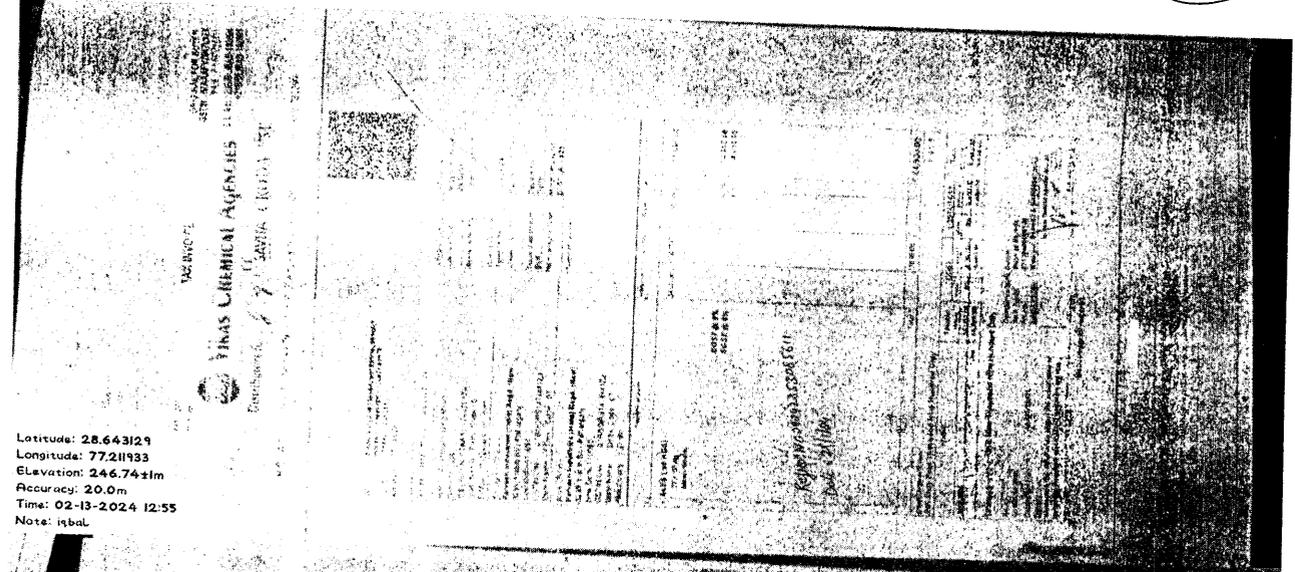
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Longitude: 77.211926
Altitude: 194.2±1m
Accuracy: 11.5m
Time: 02-13-2024 12:58
Note: isbat



Latitude: 28.643102
Longitude: 77.211935
Elevation: 246.74±1m
Accuracy: 11.5m
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Note: isbat

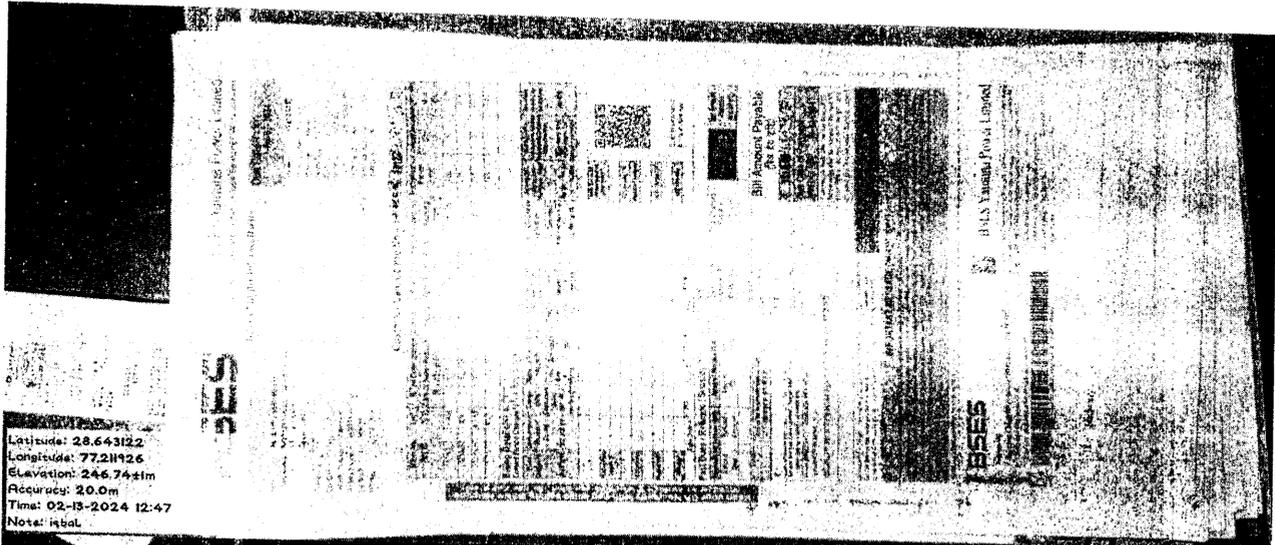
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13

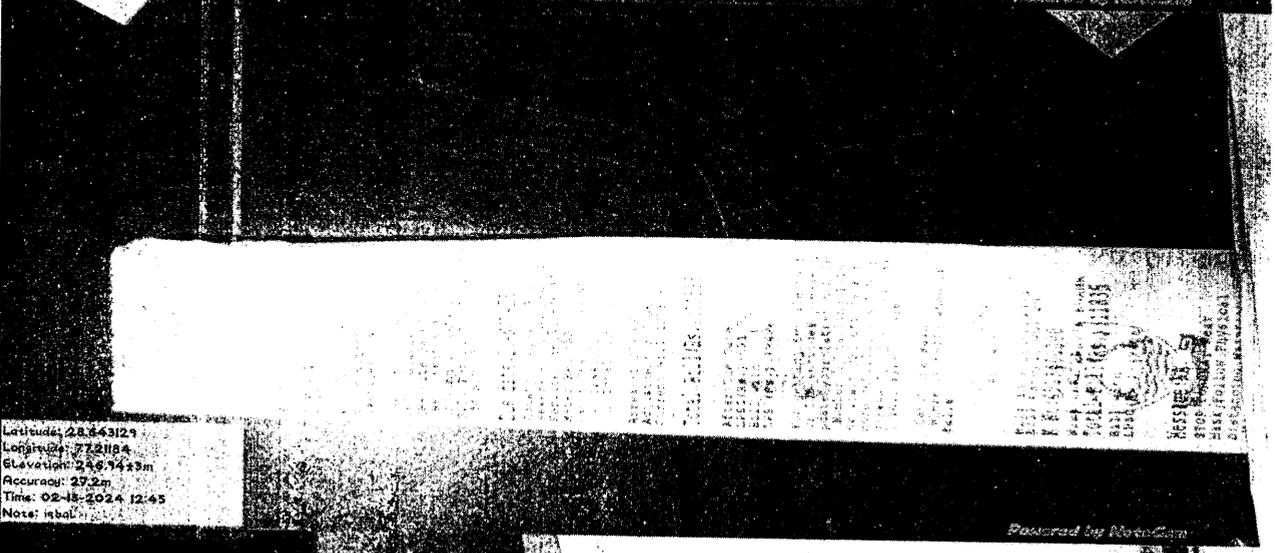


Date of Joint Inspection: 13.02.2024

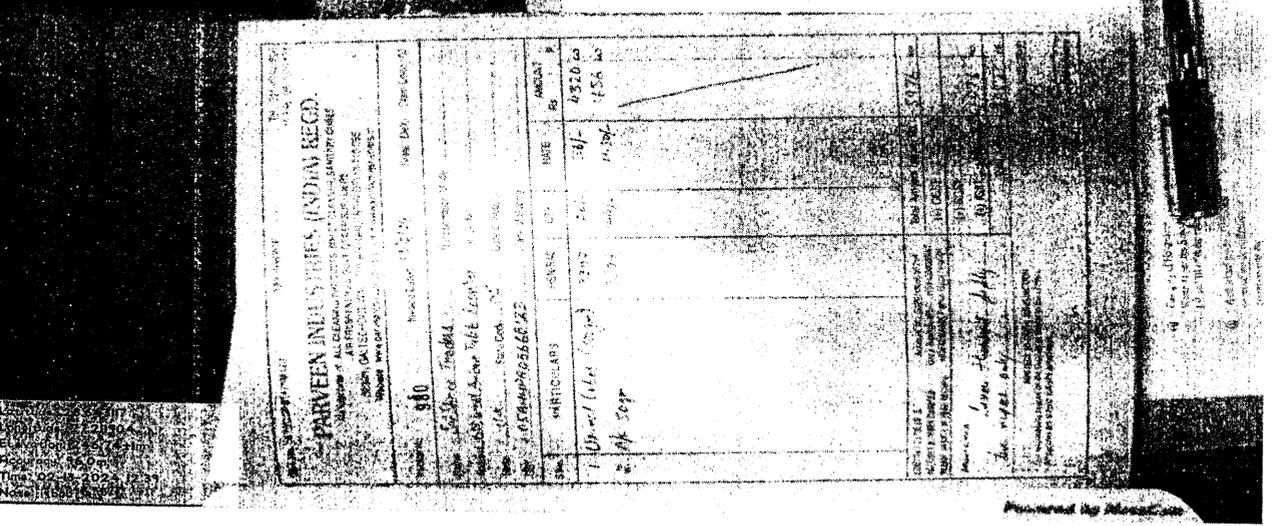
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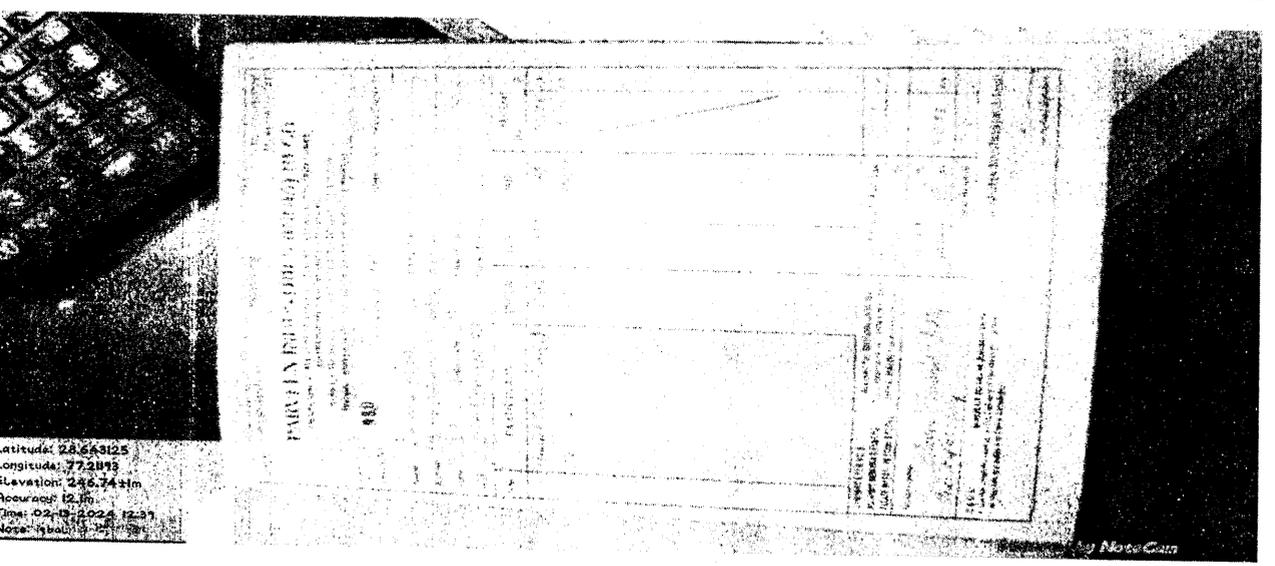
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 Note: isbal



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 Note: isbal



Latitude: 28.643120
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 Elevation: 246.74±1m
 Accuracy: 20.0m
 Time: 02-13-2024 12:39
 Note: isbal



Latitude: 28.643125
 Longitude: 77.211925
 Elevation: 246.74±1m
 Accuracy: 20.0m
 Time: 02-13-2024 12:39
 Note: isbal

NGT MATTER
By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/CMC-VII/NGT/(OA-555/2023)/2024/14-16

Dated: 15-4-2024

To,

**The Commissioner (MCD),
4th Floor, Dr. SPM, Civic Centre,
Minto Road, Delhi – 110002**

Annexure 2

Sub: - Order passed by Hon'ble NGT in O.A. No. 555/2023 in the matter "Atul Handa Vs. Govt. of NCT of Delhi".

Ref:- Illegal acid dealing and distribution from the shop in the residential area by M/s Banke Bihari, 1344/4, Street No. 10, Sangatrashan, Chuna Mandi, Paharganj, Delhi – 110055 (Registered name – M/s Praveen Industries (India) Regd.)

Sir,

This has reference to the order dated 03.10.2023 passed by Hon'ble National Green Tribunal in Original Application No. 555/2023 in the matter of "Atul Handa Vs. Govt. of NCT of Delhi" (copy enclosed).

Hon'ble NGT in the said matter, ordered for inspection of alleged site at 1344/4, Street No. 10, Sangatrashan, Chuna Mandi, Paharganj. Inspection at the alleged address i.e. 1344/4, Street No. 10, Sangatrashan, Chuna Mandi, Paharganj was conducted jointly by officials of Revenue Department and DPCC on 13.02.2024 (copy of inspection report enclosed) and during inspection following observations were made:-

1. Unit is a small shop (approx. 22-25 sq. yards) engaged in the activity of Storage, packing & trading of housekeeping items like liquid soap/ shampoo, transfer of phenol from large Containers (5 ltrs to 50 ltrs) to small containers (100ml to 5 ltrs) and naphthalene balls in small packets.
2. Storage/ Packing of acid not found.
3. No any kind of pollution activity found.
4. No ground water extraction found.
5. Unit has applied for trade category retail (office/shop) with MCD- (Application receipt dated 11.08.2016 shown during inspection).
6. Inspecting team also contacted complainant Sh. Atul Handa & it was reported that now there is no any issue between him & shop owner and they (shop owner & farther of complainant) don't want to pursue the matter further.

In pursuance of orders dated 16.02.2006 passed by Hon'ble Supreme Court in the in MC Mehta matter {WP© 4677/ 1985}, the commercial activities in residential area are illegal and are operating in violation of Master Plan of Delhi. You are therefore requested to take appropriate action and submit the compliance report within 15 days so that a status report can be filed before Hon'ble NGT.

This is being issued as per the approval of the Competent Authority of Delhi Pollution Control Committee

Yours sincerely

(P.S. Pankaj)

SEE,CMC-VII

P. S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
5th Floor, ISBT Building

Copy to:

1. The DM (Central), 14, Padam Chand Marg, Daryaganj, New Delhi, Delhi, 110002
2. I/c Legal Cell, DPCC, 5th Floor, ISBT Kashmere Gate, Delhi – 110006